

# RATIFIED MINUTES

## DIRECTORATE GENERAL OF FOREIGN TRADE

### (DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO 24/81 SCHEDULED TO BE HELD ON 06.09.2011 BUT ACTUALLY HELD ON 14.09.2011.

The Meeting No. 24/81 of Norms Committee-II was held on 14.09.2011 for the licensing year 2011-2012 under the Chairmanship of Sh. Hardeep Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

| <u>S.No</u> | <u>Name of the representatives &amp;<br/>their Designation</u> | <u>Deptt.</u> |
|-------------|----------------------------------------------------------------|---------------|
| -           | -                                                              | -             |
| 1.          | Shri Gajraj Singh, Sr. D.O.                                    | DHI           |
| 2.          | Shri B.D.Ghosh, Addl I.A.                                      | MOS           |
| 3.          | Shri. S.K.Jain, Sr.D.O.                                        | DIPP          |
| 4.          | Shri K.K.Funda, AD                                             | MSME          |
| 5.          | Sh Raman Kumar, FTDO                                           | DGFT          |

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| 1                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | Case No.:9/23/81-ALC2/2011     | Party Name:EVEREADY INDUSTRIES INDIA LTD. | Meet No/Date:24/81-ALC2/2011<br>06.09.2011 | Status:Approved |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         | HQ File :01/81/050/00189/AM12/ | RLA File :02/24/040/00019/AM12/           | Lic.No/Date:0210158880<br>16.05.2011       | Defer Date:     |
| <p><b>Decision :</b> The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 07.09.2011 as under:-</p> <p>Advance Authorisation may be ratified as under on repeat basis as per Advance Authorization No. 0210144645 dated 08.07.2010 ratified in Norms Committee Meeting No. 19/81 dated 02.08.2011.</p> <p>After taking clue from SIONs C-1707 &amp; C-1753, quantities of items of import may be allowed as under:</p> <ol style="list-style-type: none"> <li>Quantities of import items from Sl.No.1 to 6 may be allowed as applied for i.e. 46580 Kgs., 6480 Kgs., 43900 Kgs., 1200 Kgs., 1300 Kgs., &amp; 120 Kgs respectively</li> <li>Quantities of import items from Sl. No. 7 to12 may be allowed as applied for i.e 10,000,000 Nos. each on net to net basis.</li> <li>Quantities of import items from Sl.No. 13 to 15 may be allowed as per Packing Policy.</li> <li>The quantity of import item at Sl.No. 16 may be allowed as applied for i.e. 540600 meters inclusive of 2% wastage.</li> </ol> |                                |                                           |                                            |                 |

R/A may take suitable consequential action accordingly.

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| 2 | <b>Case No.:29/23/81-ALC2/2011</b>                                                                                                                                                                                                                                     | Party Name:KALPANA INTERNATIONAL | Meet No/Date:24/81-ALC2/2011<br>06.09.2011 | <b>Status:Deferred<br/>and Re-indexed</b> |
|   | HQ File :01/81/050/00209/AM12/                                                                                                                                                                                                                                         | RLA File :06/24/040/00011/AM12/  | Lic.No/Date:0610022159<br>03.06.2011       | Defer<br>Date:25.10.2011                  |
|   | <b>Decision :</b> The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 25.10.2011. |                                  |                                            |                                           |

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| 3 | <b>Case No.:30/23/81-ALC2/2011</b>                                                                                                  | Party Name:VIJAI ELECTRICALS LTD | Meet No/Date:24/81-ALC2/2011<br>06.09.2011 | <b>Status:Deferred<br/>and Re-indexed</b> |
|   | HQ File :01/81/050/00210/AM12/                                                                                                      | RLA File :09/24/040/00043/AM12/  | Lic.No/Date:0910047197<br>20.06.2011       | Defer<br>Date:25.10.2011                  |
|   | <b>Decision :</b> NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 25.10.2011. |                                  |                                            |                                           |

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| 4 | <b>Case No.:8/23/81-ALC2/2011</b>                                                                                                                                                                                                                                                                                                                               | Party Name:RAJHANS IMPEX PRIVATE LIMITED, | Meet No/Date:24/81-ALC2/2011<br>06.09.2011 | <b>Status:Approved</b> |
|   | HQ File :01/81/050/00188/AM12/                                                                                                                                                                                                                                                                                                                                  | RLA File :24/24/040/00005/AM12/           | Lic.No/Date:2410032435<br>21.06.2011       | Defer Date:            |
|   | <b>Decision :</b> The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 07.09.2011 as under:-<br><br>1. Quantity of import item may be allowed as 10800 Kgs. inclusive of 8 % wastage as per SION C-1167.<br>R/A may take suitable consequential action accordingly. |                                           |                                            |                        |

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| 5 | <b>Case No.:16/23/81-ALC2/2011</b>                                                                                                  | Party Name:VIJAI ELECTRICALS LTD | Meet No/Date:24/81-ALC2/2011<br>06.09.2011 | <b>Status:Deferred<br/>and Re-indexed</b> |
|   | HQ File :01/81/050/00196/AM12/                                                                                                      | RLA File :09/24/040/00053/AM12/  | Lic.No/Date:0910047301<br>24.06.2011       | Defer<br>Date:25.10.2011                  |
|   | <b>Decision :</b> NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 25.10.2011. |                                  |                                            |                                           |

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| 6 | <b>Case No.:17/23/81-ALC2/2011</b> | Party Name:VIJAI ELECTRICALS LTD | Meet No/Date:24/81-ALC2/2011<br>06.09.2011 | <b>Status:Deferred<br/>and Re-indexed</b> |
|   | HQ File :01/81/050/00197/AM12/     | RLA File :09/24/040/00124/AM12/  | Lic.No/Date:0910047284<br>24.06.2011       | Defer<br>Date:25.10.2011                  |
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**Decision :** NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 25.10.2011.

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| 7 | <b>Case No.:</b> 7/23/81-ALC2/2011                                                                                                                                  | Party Name:TRANSLLOY INDIA PVT. LTD., | Meet No/Date:24/81-ALC2/2011<br>06.09.2011 | <b>Status:Deferred<br/>and Re-indexed</b> |
|   | HQ File :01/81/050/00187/AM12/                                                                                                                                      | RLA File :03/95/040/00223/AM12/       | Lic.No/Date:0310638760<br>27.06.2011       | Defer<br>Date:25.10.2011                  |
|   | <b>Decision :</b> NC decided to send letter to firm to submit requisite information as required by MSME. The case stands deferred and to be relisted on 30.08.2011. |                                       |                                            |                                           |

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| 8 | <b>Case No.:</b> 5/23/81-ALC2/2011                                                                                             | Party Name:MINEX METALLURGICAL<br>COMPANY LIMITED | Meet No/Date:24/81-ALC2/2011<br>06.09.2011 | <b>Status:Deferred<br/>and Re-indexed</b> |
|   | HQ File :01/81/050/00185/AM12/                                                                                                 | RLA File :03/95/040/01057/AM11/                   | Lic.No/Date:0310639504<br>30.06.2011       | Defer<br>Date:25.10.2011                  |
|   | <b>Decision :</b> NC decided to refer the case to MOS for comments. The case stands deferred and to be relisted on 25.10.2011. |                                                   |                                            |                                           |

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| 9 | <b>Case No.:</b> 1/23/81-ALC2/2011                                                                                                                                                                                                                                                                                                                                                                                                                                    | Party Name:IND METAL EXTRUSIONS<br>PRIVATE LIMITED, | Meet No/Date:24/81-ALC2/2011<br>06.09.2011 | <b>Status:Approved</b> |
|   | HQ File :01/81/050/00181/AM12/                                                                                                                                                                                                                                                                                                                                                                                                                                        | RLA File :05/23/040/00129/AM10/                     | Lic.No/Date:0510295556<br>04.07.2011       | Defer Date:            |
|   | <p><b>Decision :</b> NC decided to ratify the norms of above AA on repeat basis as per earlier NC decision in M.No.9/81 held on 01.06.2011 for the same firm as under:-</p> <p>NC decided to ratify the norms of above AA as applied for, subject to having necessary clearance from M/o Environment and Forest and Pollution control Board for processing Whole Drained Batteries Scrap “ RAINS”.</p> <p>R/A may take suitable consequential action accordingly.</p> |                                                     |                                            |                        |

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| 10 | <b>Case No.:</b> 25/23/81-ALC2/2011                                                                                                 | Party Name:CROMPTON GREAVES LIMITED, | Meet No/Date:24/81-ALC2/2011<br>06.09.2011 | <b>Status:Deferred<br/>and Re-indexed</b> |
|    | HQ File :01/81/050/00205/AM12/                                                                                                      | RLA File :03/94/040/00279/AM12/      | Lic.No/Date:0310640062<br>04.07.2011       | Defer<br>Date:25.10.2011                  |
|    | <b>Decision :</b> NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 25.10.2011. |                                      |                                            |                                           |

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| 11 | <b>Case No.:</b> 6/23/81-ALC2/2011 | Party Name:PREMIER INDUSTRIAL<br>CORPORATION LIMITED | Meet No/Date:24/81-ALC2/2011<br>06.09.2011 | <b>Status:Approved</b> |
|    | HQ File :01/81/050/00186/AM12/     | RLA File :03/95/040/00221/AM12/                      | Lic.No/Date:0310641061<br>07.07.2011       | Defer Date:            |

**Decision :** NC decided to ratify the norms of above AA on repeat basis as per earlier decision taken at NC in M.No.13/81 dated 21.06.2011 in r/o AA no. 0310616525 dated 17.02.2011 as under:-

NC observed that as firm is just doing grinding process, only 1% wastage is justified. Hence NC decided to ratify the above AA allowing 1% wastage.

RA may take suitable consequential action accordingly.

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| 12 | <b>Case No.:</b> 10/23/81-ALC2/2011                                                                                                 | Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD. | Meet No/Date:24/81-ALC2/2011<br>06.09.2011 | <b>Status:Deferred and Re-indexed</b> |
|    | HQ File :01/81/050/00190/AM12/                                                                                                      | RLA File :25/24/040/00006/AM12/                 | Lic.No/Date:2510003290<br>08.07.2011       | Defer<br>Date:25.10.2011              |
|    | <b>Decision :</b> NC observed that the case is under examination of DIT. The case stands deferred and to be relisted on 25.10.2011. |                                                 |                                            |                                       |

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| 13 | <b>Case No.:</b> 11/23/81-ALC2/2011                                                                                                 | Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD. | Meet No/Date:24/81-ALC2/2011<br>06.09.2011 | <b>Status:Deferred and Re-indexed</b> |
|    | HQ File :01/81/050/00191/AM12/                                                                                                      | RLA File :25/24/040/00007/AM12/                 | Lic.No/Date:2510003291<br>08.07.2011       | Defer<br>Date:25.10.2011              |
|    | <b>Decision :</b> NC observed that the case is under examination of DIT. The case stands deferred and to be relisted on 25.10.2011. |                                                 |                                            |                                       |

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| 14 | <b>Case No.:</b> 13/23/81-ALC2/2011                                                                                                                                                                                                                                                                                            | Party Name:MERCURY INDUSTRIES LTD. | Meet No/Date:24/81-ALC2/2011<br>06.09.2011 | <b>Status:Deferred and Re-indexed</b> |
|    | HQ File :01/81/050/00193/AM12/                                                                                                                                                                                                                                                                                                 | RLA File :06/24/040/00018/AM12/    | Lic.No/Date:0610022784<br>08.07.2011       | Defer<br>Date:25.10.2011              |
|    | <b>Decision :</b> As per the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 25.10.2011: -<br><br>1.Information in respect of S.No. 3,5,11 of the Standard Deficiency Format |                                    |                                            |                                       |

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| 15 | <b>Case No.:</b> 14/23/81-ALC2/2011                                                                                                                                                                                            | Party Name:MERCURY INDUSTRIES LTD. | Meet No/Date:24/81-ALC2/2011<br>06.09.2011 | <b>Status:Deferred and Re-indexed</b> |
|    | HQ File :01/81/050/00194/AM12/                                                                                                                                                                                                 | RLA File :06/24/040/00020/AM12/    | Lic.No/Date:0610022785<br>08.07.2011       | Defer<br>Date:25.10.2011              |
|    | <b>Decision :</b> NC decided to send a letter to firm to submit following information :-<br>1. Size of imported material<br>2. Details of manufacturing activity<br>The case stands deferred and to be relisted on 25.10.2011. |                                    |                                            |                                       |

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| 16 | <b>Case No.:22/23/81-ALC2/2011</b>                                                                                                                                                                                             | Party Name:MERCURY INDUSTRIES LTD. | Meet No/Date:24/81-ALC2/2011<br>06.09.2011 | <b>Status:Deferred<br/>and Re-indexed</b> |
|    | HQ File :01/81/050/00202/AM12/                                                                                                                                                                                                 | RLA File :06/24/040/00019/AM12/    | Lic.No/Date:0610022807<br>12.07.2011       | Defer<br>Date:25.10.2011                  |
|    | <b>Decision :</b> NC decided to send a letter to firm to submit following information :-<br>1. Size of imported material<br>2. Details of manufacturing activity<br>The case stands deferred and to be relisted on 25.10.2011. |                                    |                                            |                                           |

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| 17 | <b>Case No.:28/23/81-ALC2/2011</b>                                                                                                                  | Party Name:POWERICA LIMITED     | Meet No/Date:24/81-ALC2/2011<br>06.09.2011 | <b>Status:Approved</b> |
|    | HQ File :01/81/050/00208/AM12/                                                                                                                      | RLA File :07/24/040/00119/AM12/ | Lic.No/Date:0710080684<br>15.07.2011       | Defer Date:            |
|    | <b>Decision :</b> NC decided to ratify the norms of above AA as per existing SION C-1608.<br>RA may take suitable consequential action accordingly. |                                 |                                            |                        |

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| 18 | <b>Case No.:2/23/81-ALC2/2011</b>                                                                                                                                                                                                                                                                                          | Party Name:LARSEN & TOUBRO LIMITED | Meet No/Date:24/81-ALC2/2011<br>06.09.2011 | <b>Status:Deferred<br/>and Re-indexed</b> |
|    | HQ File :01/81/050/00182/AM12/                                                                                                                                                                                                                                                                                             | RLA File :03/95/040/00105/AM12/    | Lic.No/Date:0310643052<br>19.07.2011       | Defer<br>Date:25.10.2011                  |
|    | <b>Decision :</b> As per the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 25.10.2011: -<br>1.Information in respect of S.No. 4,5,11 of the Standard Deficiency Format |                                    |                                            |                                           |

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| 19 | <b>Case No.:18/23/81-ALC2/2011</b>                                                                                                  | Party Name:TD POWER SYSTEMS PVT LTD | Meet No/Date:24/81-ALC2/2011<br>06.09.2011 | <b>Status:Deferred<br/>and Re-indexed</b> |
|    | HQ File :01/81/050/00198/AM12/                                                                                                      | RLA File :07/24/040/00103/AM12/     | Lic.No/Date:0710080790<br>20.07.2011       | Defer<br>Date:25.10.2011                  |
|    | <b>Decision :</b> NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 25.10.2011. |                                     |                                            |                                           |

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| 20 | <b>Case No.:19/23/81-ALC2/2011</b> | Party Name:TD POWER SYSTEMS PVT LTD | Meet No/Date:24/81-ALC2/2011<br>06.09.2011 | <b>Status:Deferred<br/>and Re-indexed</b> |
|    | HQ File :01/81/050/00199/AM12/     | RLA File :07/24/040/00100/AM12/     | Lic.No/Date:0710080789<br>20.07.2011       | Defer<br>Date:25.10.2011                  |
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**Decision :** NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 25.10.2011

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| 21 | <b>Case No.:</b> 23/23/81-ALC2/2011                                                                                                                                                                                                                                                                                                                          | Party Name:MAYFAIR INTERNATIONAL | Meet No/Date:24/81-ALC2/2011<br>06.09.2011 | <b>Status:</b> Deferred<br>and Re-indexed |
|    | HQ File :01/81/050/00203/AM12/                                                                                                                                                                                                                                                                                                                               | RLA File :03/95/040/00300/AM12/  | Lic.No/Date:0310643240<br>20.07.2011       | Defer<br>Date:25.10.2011                  |
|    | <p><b>Decision :</b> As per the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 25.10.2011: -</p> <p>1.Information in respect of S.No. 3,4,5,11 of the Standard Deficiency Format export product wise.</p> |                                  |                                            |                                           |

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| 22 | <b>Case No.:</b> 1/24/81-ALC2/2011                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     | Party Name:SANDVIK ASIA LIMITED | Meet No/Date:24/81-ALC2/2011<br>06.09.2011 | <b>Status:</b> Approved |
|    | HQ File :01/81/050/00213/AM12/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         | RLA File :08/24/040/00093/AM12/ | Lic.No/Date:0810101643<br>20.07.2011       | Defer Date:             |
|    | <p><b>Decision :</b> The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 07.09.2011 as under:-</p> <ol style="list-style-type: none"> <li>Quantities of import items from Sl. No.1 to 4 may be allowed as applied for as per SION C-791.</li> <li>Quantities of import items from Sl. No. 5 to 8 put together may be allowed upto 3 % of FOB value of exports after taking clue from SION C-791.</li> </ol> <p>RA may take suitable consequential action accordingly.</p> |                                 |                                            |                         |

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| 23 | <b>Case No.:</b> 2/24/81-ALC2/2011                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     | Party Name:SANDVIK ASIA LIMITED | Meet No/Date:24/81-ALC2/2011<br>06.09.2011 | <b>Status:</b> Approved |
|    | HQ File :01/81/050/00214/AM12/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         | RLA File :08/24/040/00079/AM12/ | Lic.No/Date:0810101644<br>20.07.2011       | Defer Date:             |
|    | <p><b>Decision :</b> The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 07.09.2011 as under:-</p> <ol style="list-style-type: none"> <li>Quantities of import items from Sl. No.1 to 4 may be allowed as applied for as per SION C-791.</li> <li>Quantities of import items from Sl. No. 5 to 8 put together may be allowed upto 3 % of FOB value of exports after taking clue from SION C-791.</li> </ol> <p>RA may take suitable consequential action accordingly.</p> |                                 |                                            |                         |

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| 24 | <b>Case No.:</b> 21/23/81-ALC2/2011 | Party Name:HBL POWER SYSTEMS LTD., | Meet No/Date:24/81-ALC2/2011<br>06.09.2011 | <b>Status:</b> Approved |
|    | HQ File :01/81/050/00201/AM12/      | RLA File :09/24/040/00164/AM12/    | Lic.No/Date:0910047811                     | Defer Date:             |

21.07.2011

**Decision :** The Norms Committee decided to ratify the norms in respect of the subject advance authorization, on repeat basis and as per written comments of DIPP vide U.O. dated 07.09.2011 as under:-

1. Words "15 cells" may be suffixed with the description of export product.
2. Net weight of export product may be specified as 258 kgs containing 53.23 Kgs. of Silver.
3. Quantity of import item at S.No. 1 namely, Silver Ingots/Sheets may be allowed as 53.76 Kgs. inclusive of 1% wastage. Used life expired Silver Oxide Zinc Batteries at S.No. 1 of import item may be deleted and may be considered after clearance from Ministry of Environment & Forest. The import value of this item may be restricted to Rs. 772398/- i.e. CIF value of the item.
4. Quantity of import item at S.No. 2 may be allowed as 46.64 Kgs inclusive of 2% wastage.
5. Quantities of import items at S.No. 3 & 4 may be allowed as applied for i.e. 50.4 Kgs. & 13.23 Kgs respectively inclusive of 5% wastage.
6. Quantity of import item at S.No. 5 may be allowed as applied for i.e. 98.4 Sq. Mtrs. inclusive of 5% wastage.

RA may take suitable consequential action accordingly.

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| 25 | <b>Case No.:</b> 26/23/81-ALC2/2011                                                                                                                                                                                                                                    | Party Name:ADVANCE CABLE TECHNOLOGIES PVT.LTD, | Meet No/Date:24/81-ALC2/2011<br>06.09.2011 | <b>Status:Deferred and Re-indexed</b> |
|    | HQ File :01/81/050/00206/AM12/                                                                                                                                                                                                                                         | RLA File :07/24/040/00126/AM12/                | Lic.No/Date:0710080861<br>25.07.2011       | Defer<br>Date:25.10.2011              |
|    | <b>Decision :</b> The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 25.10.2011. |                                                |                                            |                                       |

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| 26 | <b>Case No.:</b> 15/23/81-ALC2/2011                                                                                                                                                                                                                                                                                                                   | Party Name:MAYFAIR INTERNATIONAL | Meet No/Date:24/81-ALC2/2011<br>06.09.2011 | <b>Status:Deferred and Re-indexed</b> |
|    | HQ File :01/81/050/00195/AM12/                                                                                                                                                                                                                                                                                                                        | RLA File :03/95/040/00321/AM12/  | Lic.No/Date:0310644438<br>26.07.2011       | Defer<br>Date:25.10.2011              |
|    | <b>Decision :</b> As per the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 25.10.2011: -<br><br>1.Information in respect of S.No. 3,4,5,11 of the Standard Deficiency Format export product wise. |                                  |                                            |                                       |

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| 27 | <b>Case No.:</b> 24/23/81-ALC2/2011                                                                                                                                                                                                                                                                                              | Party Name:ITP INFOTECH PRIVATE LTD | Meet No/Date:24/81-ALC2/2011<br>06.09.2011 | <b>Status:Deferred and Re-indexed</b> |
|    | HQ File :01/81/050/00204/AM12/                                                                                                                                                                                                                                                                                                   | RLA File :05/23/040/00163/AM12/     | Lic.No/Date:0510297645<br>26.07.2011       | Defer<br>Date:25.10.2011              |
|    | <b>Decision :</b> As per the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 25.10.2011: -<br><br>1.Information in respect of S.No. 3,4,5,11 of the Standard Deficiency Format |                                     |                                            |                                       |

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| 28                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              | <b>Case No.:32/23/81-ALC2/2011</b> | Party Name:MONTEX GLASS FIBRE IND PVT LTD | Meet No/Date:24/81-ALC2/2011<br>06.09.2011 | <b>Status:Approved</b> |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 | HQ File :01/81/050/00212/AM12/     | RLA File :03/95/040/00286/AM12/           | Lic.No/Date:0310644424<br>26.07.2011       | Defer Date:            |
| <b>Decision :</b> The Norms Committee decided to ratify the norms in respect of the subject advance authorization,on repeat basis and as per written comments of DIPP vide U.O. dated 07.09.2011 as under:- <ol style="list-style-type: none"> <li>1. Quantity of export product may also be specified as 439025 Sq. Mtrs. in addition to its weight.</li> <li>2. Quantity of import item at S.No. 1 may be allowed as applied for i.e. 50760 Kgs. inclusive of a wastage of 5.11 %.</li> <li>3. Quantity of import item at S.No. 2 may be allowed as 23400 Kgs. (459000 Sq. Mtrs.) inclusive of a wastage of 4.55 %.</li> <li>4. Quantity of import item at S.No. 3 may be allowed within 2% of FOB value of exports.</li> <li>5. Quantity of import item at S.No. 4 may be allowed as 16683 Kgs. on net to net basis as claimed by the firm</li> </ol> RA may take suitable consequential action accordingly. |                                    |                                           |                                            |                        |

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| 29                                                                                                                                  | <b>Case No.:4/23/81-ALC2/2011</b> | Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD. | Meet No/Date:24/81-ALC2/2011<br>06.09.2011 | <b>Status:Deferred and Re-indexed</b> |
|                                                                                                                                     | HQ File :01/81/050/00184/AM12/    | RLA File :25/24/040/00010/AM12/                 | Lic.No/Date:2510003308<br>27.07.2011       | Defer Date:25.10.2011                 |
| <b>Decision :</b> NC observed that the case is under examination of DIT. The case stands deferred and to be relisted on 25.10.2011. |                                   |                                                 |                                            |                                       |

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| 30                                                                                                                                  | <b>Case No.:12/23/81-ALC2/2011</b> | Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD. | Meet No/Date:24/81-ALC2/2011<br>06.09.2011 | <b>Status:Deferred and Re-indexed</b> |
|                                                                                                                                     | HQ File :01/81/050/00192/AM12/     | RLA File :25/24/040/00009/AM12/                 | Lic.No/Date:2510003307<br>27.07.2011       | Defer Date:25.10.2011                 |
| <b>Decision :</b> NC observed that the case is under examination of DIT. The case stands deferred and to be relisted on 25.10.2011. |                                    |                                                 |                                            |                                       |

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| 31                                                                                                                                                    | <b>Case No.:20/23/81-ALC2/2011</b> | Party Name:JINDAL SAW LTD       | Meet No/Date:24/81-ALC2/2011<br>06.09.2011 | <b>Status:Deferred and Re-indexed</b> |
|                                                                                                                                                       | HQ File :01/81/050/00200/AM12/     | RLA File :05/23/040/00159/AM12/ | Lic.No/Date:0510298248<br>01.08.2011       | Defer Date:25.10.2011                 |
| <b>Decision :</b> NC observed that the application of the firm is being forwarded to DIPP. The case stands deferred and to be relisted on 25.10.2011. |                                    |                                 |                                            |                                       |

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| 32                                                                                                                                                    | <b>Case No.:27/23/81-ALC2/2011</b> | Party Name:JINDAL SAW LTD       | Meet No/Date:24/81-ALC2/2011<br>06.09.2011 | <b>Status:Deferred and Re-indexed</b> |
|                                                                                                                                                       | HQ File :01/81/050/00207/AM12/     | RLA File :05/23/040/00157/AM12/ | Lic.No/Date:0510298253<br>01.08.2011       | Defer Date:25.10.2011                 |
| <b>Decision :</b> NC observed that the application of the firm is being forwarded to DIPP. The case stands deferred and to be relisted on 25.10.2011. |                                    |                                 |                                            |                                       |



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| 33 | <b>Case No.:31/23/81-ALC2/2011</b>                                                                                                                    | Party Name:JINDAL SAW LTD       | Meet No/Date:24/81-ALC2/2011<br>06.09.2011 | <b>Status:Deferred<br/>and Re-indexed</b> |
|    | HQ File :01/81/050/00211/AM12/                                                                                                                        | RLA File :05/23/040/00158/AM12/ | Lic.No/Date:0510298250<br>01.08.2011       | Defer<br>Date:25.10.2011                  |
|    | <b>Decision :</b> NC observed that the application of the firm is being forwarded to DIPP. The case stands deferred and to be relisted on 25.10.2011. |                                 |                                            |                                           |

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| 34 | <b>Case No.:3/23/81-ALC2/2011</b>                                                                                                                                                                                                                                      | Party Name:TECHNICAL CONSULTANCY & SERVICES | Meet No/Date:24/81-ALC2/2011<br>06.09.2011 | <b>Status:Deferred<br/>and Re-indexed</b> |
|    | HQ File :01/81/050/00183/AM12/                                                                                                                                                                                                                                         | RLA File :03/95/040/00317/AM12/             | Lic.No/Date:0310649437<br>19.08.2011       | Defer<br>Date:25.10.2011                  |
|    | <b>Decision :</b> The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 25.10.2011. |                                             |                                            |                                           |

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| 35 | <b>Case No.:3/24/81-ALC2/2011</b>                                                                                                                                                                                                                                      | Party Name:VIKARSH STAMPINGS INDIA PVT. LTD. | Meet No/Date:24/81-ALC2/2011<br>06.09.2011 | <b>Status: Deferred<br/>and Re-indexed</b> |
|    | HQ File :01/81/050/00215/AM12/                                                                                                                                                                                                                                         | RLA File :31/83/040/00104/AM12/              | Lic.No/Date:3110049880<br>23.08.2011       | Defer<br>Date:25.10.2011                   |
|    | <b>Decision :</b> The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 25.10.2011. |                                              |                                            |                                            |

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| 36 | <b>Case No.:4/24/81-ALC2/2011</b>                                                                                                                                                                                                                                      | Party Name:KEC INTERNATIONAL LTD. | Meet No/Date:24/81-ALC2/2011<br>06.09.2011 | <b>Status:Deferred<br/>and Re-indexed</b> |
|    | HQ File :01/81/050/00216/AM12/                                                                                                                                                                                                                                         | RLA File :03/94/040/00379/AM12/   | Lic.No/Date:0310650759<br>26.08.2011       | Defer<br>Date:25.10.2011                  |
|    | <b>Decision :</b> The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 25.10.2011. |                                   |                                            |                                           |

PART – AR – FRESH

Sl. No 103

|                   |                                                 |
|-------------------|-------------------------------------------------|
| CASE NO. AR- 58   | M/s. Industrial Metal Powders (India) Pvt. Ltd. |
| Meeting No. 24/81 | F.No.01/81/050/0754/AM09/DES-II                 |

|                  |                                                 |
|------------------|-------------------------------------------------|
| Dated:06.09.2011 | Advance Licence No. 3110037275 dated 06.02.2009 |
|                  |                                                 |

**Decision :** NC observed that correct AA No. in the decision of NC in M.No. 7/81 dated 18.05.2010 should be read as 3110037275 dated 06.02.2009 instead of 3110035847 dated 21.10.2008 . Quantity of import item “Mild steel Plates” of relevant grade may be allowed as 18.71 MT as per earlier decision.

RA may take suitable consequential action accordingly.

Sl. No 104

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|-------------------|-------------------------------------------------|
| CASE NO. AR- 59   | M/s. PSL Limited, Mumbai                        |
| Meeting No. 24/81 | F.No.01/81/050/020/AM09/DES-II                  |
| Dated:06.09.2011  | Advance Licence No. 0310487951 dated 26.09.2008 |
|                   | RLA's F.No.03/95/040/0545/AM09                  |

**Decision :** NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 25.10.2011.

Sl. No 105

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|-------------------|-------------------------------------------------|
| CASE NO. AR- 60   | M/s Alstom Projects India Ltd.                  |
| Meeting No. 24/81 | F.No.01/81/050/213/AM10/DES-II                  |
| Dated:06.09.2011  | Advance Licence No. 0310464531 dated 11.03.2008 |
|                   | RLA's F.No.03/94/040/01278/AM08                 |

**Decision :** NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 25.10.2011.

## PART – C – DEFERRED

Sl No. 23

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|-------------------|--------------------------------|
| CASE NO. C-10     | M/s. Paramount Cables          |
| Meeting No. 24/81 | F.No.01/81/162/418/AM12/DES-II |
| Dated:06.09.2011. | Modification of SION C-1392    |
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**Decision :** NC observed that the case is under examination of DIPP. The case stands deferred and to be relisted on 25.10.2011.

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